

ITEM NO.7

COURT NO.2
(HEARING THROUGH VIDEO CONFERENCING)

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.7290/2021

(Arising out of impugned final judgment and order dated 28-09-2020 in TA No.263/2020 passed by the High Court Of Gujarat At Ahmedabad)

THE COMMISSIONER OF INCOME TAX (EXEMPTIONS)

Petitioner(s)

VERSUS

RAJKOT URBAN DEVELOPMENT AUTHORITY

Respondent(s)

(FOR ADMISSION and I.R.; and, IA No.65102/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Balbir Singh, ASG
Mr. Navanjay Mahapatra, Adv.
Ms. Gargi Khanna, Adv.
Ms. Shyam Gopal, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List alongwith SLP (Civil) No.7606 of 2021 and other connections matters on 01.02.2022.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER